

MINUTES OF THE MEETING No. 25/11 dated 22.9.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P Srivastava Dy. IA, Deptt. of C&PC (Chem.Div)
4. S.K Aggarwal DC (SSI)
5. Smt. Sobha, Spices Board
6. Shri S.S Sah, Dy. DGFT
7. Shri V.V. Sadasivan, Spices Board
8. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.24/11 for confirmation and confirmed and adopted the same without any change.

Case No A-30 NC No.25/11 Dated 22.9.10	M/ s Micro Inks Ltd, Mumbai F.No.01/83/162/438/AM11/DES-IV RLA No.03/95/40/208/AM11
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The Committee considered the case as per agenda. In view of the written recommendation dated 22.9.2010 forwarded by the DIPP, the Committee decided to approve the case as under:-

1)

Export Item

S.No	Description of Item	Quantity
1.	Cyan Offset Ink (Pigment content 17+/-2% and Solid Resin 37+/-2%)	1 Kg

Import Item

S.No	Description of Item	Quantity
1.	Pigment Flushes Cyan (Dispersed in Non Aqueous Media)	0.580 Kg

	for Printing Ink (30%+/-2% Pigment and 36%+/-2% Solid Resin	
2.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%	0.3050 Kg
3.	Microcrystalline wax compound	0.0300 Kg
4.	Coxi-Oxiretardar	0.010 Kg
5.	PTEF Wax Compound Containing 61%+/-1% PTFE Wax 33%+/-1% Refined Linseed Oil	0.0100 Kg
6.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0950 Kg
7.	Vacuum Tins of 1 Kg Capacity	As per packaging Policy
8.	Vacuum Printing Ink Cans & Lids of 2.5 Kg Capacity	- do -

2)

Export Item

S.No	Description of Item	Quantity
1.	Megenta Offset Ink (Pigment content 18+/-2% and Solid Resin 36+/-2%)	1 Kg

Import Item

S.No	Description of Item	Quantity
1.	Pigment Flushes Magenta (Dispersed in Non Aqueous Media) for Printing Ink (27%+/-2% Pigment and 35%+/-2% Solid Resin	0.650 Kg
2.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%	0.2550 Kg
3.	Microcrystalline wax compound	0.0300 Kg
4.	Coxi-Oxiretardar	0.010 Kg
5.	PTEF Wax Compound Containing 61%+/-1% PTFE Wax 33%+/-1% Refined Linseed Oil	0.0100 Kg
6.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0750 Kg
7.	Vacuum Tins of 1 Kg Capacity	As per packaging Policy
8.	Vacuum Printing Ink Cans & Lids of 2.5 Kg Capacity	- do -

3)

Export Item

S.No	Description of Item	Quantity
1.	Yellow Offset Ink (Pigment content 16+/-2% and Solid Resin 43+/-2%)	1 Kg

Import Item

S.No	Description of Item	Quantity
1.	Pigment Flushes Yellow (Dispersed in Non Aqueous Media) for Printing Ink (25%+/-2% Pigment and 40%+/-2% Solid Resin	0.620 Kg
2.	Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%	0.3100 Kg
3.	Microcrystalline wax compound	0.0300 Kg
4.	Coxi-Oxiretardar	0.010 Kg
5.	PTEF Wax Compound Containing 61%+/-1% PTFE Wax 33%+/-1% Refined Linseed Oil	0.010 Kg
6.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0500 Kg
7.	Vacuum Tins of 1 Kg Capacity	As per packaging Policy
8.	Vacuum Printing Ink Cans & Lids of 2.5 Kg Capacity	- do -

4)

Export Item

S.No	Description of Item	Quantity
1.	Black Offset Ink (Pigment content 19+/-2% and Solid Resin 47+/-2%)	1 Kg

Import Item

S.No	Description of Item	Quantity
1.	Carbon Black	0.187 Kg
2.	Alkali Blue Flush (Solid content 40%+/-2%, Pigment content 40%+/-2%)	0.040 Kg

3.	PE Wax	0.060 Kg
4.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%)	0.330 Kg
5.	Linseed Oil	0.050 Kg
6.	PTEF Wax Compound Containing 61%+/-1% PTFE Wax 33%+/-1% Refined Linseed Oil	0.010 Kg
7.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0630 Kg
8.	Alkyd Resin namely Soya Long Oil Alkyd Resin of 70% oil length having solid content 100%	0.2900 Kg
9.	Vacuum Tins of 1 Kg Capacity	As per packaging Policy
10.	Vacuum Printing Ink Cans & Lids of 2.5 Kg Capacity	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-31 NC No.25/11 Dated 22.9.10	M/ s Micro Inks Ltd, Mumbai F.No.01/83/162/439/AM11/DES-IV RLA No.03/95/40/128/AM11
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The Committee considered the case as per agenda. In view of the written recommendation dated 22.9.2010 forwarded by the DIPP, the Committee decided to approve the case as under:-

1)

Export Item

S.No	Description of Item	Quantity
1.	Cyan Offset Ink (Pigment content 17+/-2% and Solid Resin 37+/-2%)	1 Kg

Import Item

S.No	Description of Item	Quantity
1.	Pigment Flushes Cyan (Dispersed in Non Aqueous Media)	0.580 Kg

	for Printing Ink (30%+/-2% Pigment and 36%+/-2% Solid Resin	
2.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%	0.3050 Kg
3.	Microcrystalline wax compound	0.0300 Kg
4.	Coxi-Oxiretardar	0.010 Kg
5.	PTEF Wax Compound Containing 61%+/-1% PTFE Wax 33%+/-1% Refined Linseed Oil	0.0100 Kg
6.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0950 Kg
7.	Vacuum Tins of 1 Kg Capacity	As per packaging Policy
8.	Vacuum Printing Ink Cans & Lids of 2.5 Kg Capacity	- do -

2)

Export Item

S.No	Description of Item	Quantity
1.	Megenta Offset Ink (Pigment content 18+/-2% and Solid Resin 36+/-2%)	1 Kg

Import Item

S.No	Description of Item	Quantity
1.	Pigment Flushes Magenta (Dispersed in Non Aqueous Media) for Printing Ink (27%+/-2% Pigment and 35%+/-2% Solid Resin	0.650 Kg
2.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%	0.2550 Kg
3.	Microcrystalline wax compound	0.0300 Kg
4.	Coxi-Oxiretardar	0.010 Kg
5.	PTEF Wax Compound Containing 61%+/-1% PTFE Wax 33%+/-1% Refined Linseed Oil	0.0100 Kg
6.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0750 Kg
7.	Vacuum Tins of 1 Kg Capacity	As per packaging Policy
8.	Vacuum Printing Ink Cans & Lids of 2.5 Kg Capacity	- do -

3)

Export Item

S.No	Description of Item	Quantity
1.	Yellow Offset Ink (Pigment content 16+/-2% and Solid Resin 43+/-2%)	1 Kg

Import Item

S.No	Description of Item	Quantity
1.	Pigment Flushes Yellow (Dispersed in Non Aqueous Media) for Printing Ink (25%+/-2% Pigment and 40%+/-2% Solid Resin	0.620 Kg
2.	Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%	0.3100 Kg
3.	Microcrystalline wax compound	0.0300 Kg
4.	Coxi-Oxiretardar	0.010 Kg
5.	PTEF Wax Compound Containing 61%+/-1% PTFE Wax 33%+/-1% Refined Linseed Oil	0.010 Kg
6.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0500 Kg
7.	Vacuum Tins of 1 Kg Capacity	As per packaging Policy
8.	Vacuum Printing Ink Cans & Lids of 2.5 Kg Capacity	- do -

4)

Export Item

S.No	Description of Item	Quantity
1.	Black Offset Ink (Pigment content 19+/-2% and Solid Resin 47+/-2%)	1 Kg

Import Item

S.No	Description of Item	Quantity
1.	Carbon Black	0.187 Kg
2.	Alkali Blue Flush (Solid content 40%+/-2%, Pigment content 40%+/-2%)	0.040 Kg

3.	PE Wax	0.060 Kg
4.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%)	0.330 Kg
5.	Linseed Oil	0.050 Kg
6.	PTEF Wax Compound Containing 61%+/-1% PTFE Wax 33%+/-1% Refined Linseed Oil	0.010 Kg
7.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0630 Kg
8.	Alkyd Resin namely Soya Long Oil Alkyd Resin of 70% oil length having solid content 100%	0.2900 Kg
9.	Vacuum Tins of 1 Kg Capacity	As per packaging Policy
10.	Vacuum Printing Ink Cans & Lids of 2.5 Kg Capacity	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-32 NC No.25/11 Dated 22.9.10	M/ s Micro Inks Ltd, Mumbai F.No.01/83/162/440/AM11/DES-IV RLA No.03/95/40/216/AM11
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The Committee considered the case as per agenda. In view of the written recommendation dated 22.9.2010 forwarded by the DIPP, the Committee decided to approve the case as under:-

1)

Export Item

S.No	Description of Item	Quantity
1.	Cyan Offset Ink (Pigment content 17+/-2% and Solid Resin 37+/-2%)	1 Kg

Import Item

S.No	Description of Item	Quantity
1.	Pigment Flushes Cyan (Dispersed in Non Aqueous Media) for Printing Ink (30%+/-2% Pigment and 36%+/-2% Solid Resin	0.580 Kg

2.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%	0.3050 Kg
3.	Microcrystalline wax compound	0.0300 Kg
4.	Coxi-Oxiretardar	0.010 Kg
5.	PTEF Wax Compound Containing 61%+/-1% PTFE Wax 33%+/-1% Refined Linseed Oil	0.0100 Kg
6.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0950 Kg
7.	Vacuum Tins of 1 Kg Capacity	As per packaging Policy
8.	Vacuum Printing Ink Cans & Lids of 2.5 Kg Capacity	- do -

2)

Export Item

S.No	Description of Item	Quantity
1.	Megenta Offset Ink (Pigment content 18+/-2% and Solid Resin 36+/-2%)	1 Kg

Import Item

S.No	Description of Item	Quantity
1.	Pigment Flushes Magenta (Dispersed in Non Aqueous Media) for Printing Ink (27%+/-2% Pigment and 35%+/-2% Solid Resin	0.650 Kg
2.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%	0.2550 Kg
3.	Microcrystalline wax compound	0.0300 Kg
4.	Coxi-Oxiretardar	0.010 Kg
5.	PTEF Wax Compound Containing 61%+/-1% PTFE Wax 33%+/-1% Refined Linseed Oil	0.0100 Kg
6.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0750 Kg
7.	Vacuum Tins of 1 Kg Capacity	As per packaging Policy
8.	Vacuum Printing Ink Cans & Lids of 2.5 Kg Capacity	- do -

3)

Export Item

S.No	Description of Item	Quantity
1.	Yellow Offset Ink (Pigment content 16+/-2% and Solid Resin 43+/-2%)	1 Kg

Import Item

S.No	Description of Item	Quantity
1.	Pigment Flushes Yellow (Dispersed in Non Aqueous Media) for Printing Ink (25%+/-2% Pigment and 40%+/-2% Solid Resin	0.620 Kg
2.	Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%	0.3100 Kg
3.	Microcrystalline wax compound	0.0300 Kg
4.	Coxi-Oxiretardar	0.010 Kg
5.	PTEF Wax Compound Containing 61%+/-1% PTFE Wax 33%+/-1% Refined Linseed Oil	0.010 Kg
6.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0500 Kg
7.	Vacuum Tins of 1 Kg Capacity	As per packaging Policy
8.	Vacuum Printing Ink Cans & Lids of 2.5 Kg Capacity	- do -

4)

Export Item

S.No	Description of Item	Quantity
1.	Black Offset Ink (Pigment content 19+/-2% and Solid Resin 47+/-2%)	1 Kg

Import Item

S.No	Description of Item	Quantity
1.	Carbon Black	0.187 Kg
2.	Alkali Blue Flush (Solid content 40%+/-2%, Pigment content 40%+/-2%)	0.040 Kg
3.	PE Wax	0.060 Kg
4.	Varnishes (Oil soluble phenolic resin based varnish (High	0.330 Kg

	Viscosity) solid resin content 55.7%+/-2%	
5.	Linseed Oil	0.050 Kg
6.	PTEF Wax Compound Containing 61%+/-1% PTFE Wax 33%+/-1% Refined Linseed Oil	0.010 Kg
7.	Petroleum Distillate (Distillation Range 240-330 degree C)	0.0630 Kg
8.	Alkyd Resin namely Soya Long Oil Alkyd Resin of 70% oil length having solid content 100%	0.2900 Kg
9.	Vacuum Tins of 1 Kg Capacity	As per packaging Policy
10.	Vacuum Printing Ink Cans & Lids of 2.5 Kg Capacity	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-33 NC No.25/11 Dated 22.9.10	M/ s VVF Ltd, Mumbai F.No.01/83/162/552/AM11/DES-IV RLA No.03/95/40/427/AM11
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/72/2010-Ch.II dated 30.8.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Split Fatty Acids C8 – C18	1 Kg	Crude Palm Kernel Oil FFA : 5% as Lauric Acid Max . I.V: 20 Max, M&I: 0.5% Max, TFM: 95% Min	1.03 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-180 NC No.25/11 Dated 22.9.10	M/ s Pat International (P) Ltd, Bangalore F.No.01/83/50/606/AM10/DES-IV RLA No.07/24/40/267/AM10 Lic.No.0710068043 dated 5.11.2009
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The Committee considered the case as per agenda . The case came up before Norms Committee and was discussed, in the light of the communication received from IL Division dated 21st July, 2010 requesting Norms Committee for fixation of norms against the above mentioned advance authorization issued to the firm under para 4.7 of HBP, Vol.-I. The Committee also took in to view the decision of Policy Relaxation Committee vide PRC Meeting .No. 03/AM11 dated 29.7.2010 (File No 01/53/8/162/Misc/P-16/AM11), and noted that PRC has allowed import of rough granite against advance authorization issued to the firm under self – declared basis and allowed ex-post facto approval of the action taken in this regard by this Directorate, relaxing the paragraph 4.7 of HBP read with Public Notice No.83 dated 22.7.2010, on the following grounds:-

- 1) PRC observed that there is no SION available for the import of rough granite, there was no restriction to import rough granite block under para 4.7 of HBP ;
- 2) PRC also noted that the firm had already imported a part of the consignment and competed part export obligation against the said licence.

In view of above, the Committee decided to approve the case, keeping in view the written recommendation of DIPP (TSW Section) vide their U.O.No.7/45/2010-TSW dated 21.9.2010 and fix the following norms as under:-

Export Item	Qty.	Import Item	Qty.
Granite Slabs/Tiles	1 CBM	Relevant Rough Granite Blocks	1.29 CBM

The above decision of the Committee is applicable for the aforementioned advance authorization only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-181 NC No.25/11 Dated 22.9.10	M/ s Hindustan Platinum (P) Ltd, Mumbai F.No.01/83/50/23/AM11/DES-IV RLA No.03/94/40/627/AM10 Lic.No.0310544925 dated 10.11.2009
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC vide U.O.No.Nil dated 22.9.2010, the Committee decided to amend the enhancement of Import Item as under:-

From	To
Rhodium – 0.263 Kg	Rhodium – 0.270 Kg

The quantity and other description mentioned in the minutes of ALC M.No. 6/83-ALC1/2010 dated 12.5.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-182 NC No.25/11 Dated 22.9.10	M/ s Aries Dye Chem Inds. Ahmedabad F.No.01/83/50/900/AM08/DES-IV RLA No.08/24/40/262/AM07 Lic.No.0810065351 dated 20.5.2004
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.10.2010.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 25/83-ALC1/2010 **MEETING DATE** : 22.09.2010

1	Case No.:5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda. The firm was granted personal hearing. However, the firm did not turn up for representing their case. Accordingly the case may be re-listed on 20.10.2010.			

2	Case No.:4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda. The firm was granted personal hearing. However, the firm did not turn up for representing their case. Accordingly the case may be re-listed on 20.10.2010.			

3	Case No.:2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda. A letter was issued on 7.7.2010 to RLA seeking clarification on the quantity of import item. RLA has informed now that the applicant had erroneously mentioned the quantity of import item as 8.532 MT instead of 200 MT which was subsequently corrected as 200 MT vide amendment sheet No.1 dated 9.4.2009. Accordingly the case may be re-listed on 20.10.2010, for consideration.			

4	Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the reply from the firm is awaited asking for correct ITC(HS) Code of the export product. Accordingly the case may be re-listed on 20.10.2010.			

5	Case No.: 53/34/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status: Case Deferred
	HQ File :01/83/050/00638/AM10/	RLA File :02/24/040/00144/AM10/	Lic.No/Date:0210133427 06.11.2009	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda. The firm was granted personal hearing. However, the firm did not turn up for representing their case. Accordingly the case may be re-listed on 20.10.2010.			

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Case No.:66/34/83-ALC1/2009	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
HQ File :01/83/050/00651/AM10/	RLA File :10/24/040/00097/AM09/	Lic.No/Date:1010035916 10.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/05/10-11 dt. 2.8.2010 stating that the weighted average yield comes to 15.61% whereas the firm has applied at 25% yield, the Committee decided to approve the case as applied for 25% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	5000.00 Kg	Light Black Pepper (Light Berries)	20000.00 Kg
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

7	Case No.: 69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status: Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.			

8	Case No.: 6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status: Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Food Processing vide letter dated 7.9.2010. The Committee decided to issue reminder. Accordingly the case may be re-listed on 20.10.2010.			

	Case No.: 8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status: Case Deferred
	HO File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549	Defer

9		24.12.2009	Date:20.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.			

10	Case No.:5/46/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00833/AM10/	RLA File :02/24/040/00215/AM10/	Lic.No/Date:0210137115 29.01.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda. The firm was granted personal hearing. However, the firm did not turn up for representing their case. Accordingly the case may be re-listed on 20.10.2010.			

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Case No.:14/5/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
HQ File :01/83/050/00079/AM11/	RLA File :09/24/040/00336/AM10/	Lic.No/Date:0910040717 29.01.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 20.9.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Carte Persona (Ivory Board) (Board for packaging Liquids)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Wood Pulp (Softwood/hardwood Pulp)	0.948 MT
2.	Wet End Chemicals a) Optical Brightening Agent, Dispersant b) Catonic Starch, Oxidised Starch c) Nopco	0.0534 MT 0.0493 MT 0.000876 MT
3.	Coating Chemicals a) Clay b) Calcium Carbonate c) CMC	0.0072 MT 0.0095 MT 0.00008 MT
4.	Packing Material	As per packing policy or as applied for whichever is less

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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Case No.:2/50/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
HQ File :01/83/050/00946/AM10/	RLA File :10/24/040/00115/AM10/	Lic.No/Date:1010037379 24.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/01/09-10 dt. 12.8.2010 stating that the weighted average yield comes to 2.73% whereas the firm has applied at 1.9 % yield, the Committee decided to approve the case at 2.73% yield as per SAR as under:-			
Item of Export	Qty	Item of Import	Qty
Ginger Oil	2.73 MT	Dried Ginger	100 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:6/50/83-ALC1/2009	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
HQ File :01/83/050/00950/AM10/	RLA File :05/24/040/00470/AM10/	Lic.No/Date:0510259478 25.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/38/2010/Ch.II dated 24.6.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Dimethyl Tin 2 Ethyl Hexyl Thio Glycolate	1 Kg	1. Tin/Ingot 2. 2-Ethyl Hexyl Thio Glycolate	0.220 Kg 0.760 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.: 17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status: Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda. The firm was granted personal hearing. However, the firm did not turn up for representing their case. Accordingly the case may be re-listed on 20.10.2010.			

15	Case No.: 18/50/83-ALC1/2009	Party Name:TAURUS CHEMICALS PVT LTD	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status: Case Rejected
	HQ File :01/83/050/00962/AM10/	RLA File :09/24/040/00441/AM10/	Lic.No/Date:0910041157 03.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 15/6/2010 issued by the Deptt. of C&PC (PC.Div.). Reminder dated 10.8.2010 issued by this office.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
HQ File :01/83/050/01037/AM10/	RLA File :05/24/040/00523/AM10/	Lic.No/Date:0510261117 25.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 18.8.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	North For Men Fairness Lotion	100 Kg

Import Item

S.No.	Description of Item	Quantity
1.	TUBE NORTH FOR MEN MOISTURISER FAIRNESS LOTTION OF REL SIZE	Net + 0.5 %
2.	PHENONIP XB (PHENOXYETHANOL METHYLPARABEN, PROPYLPARABEN, ETHYLPARABEN)	0.6030 Kg
3.	DISODIUM EDTA	0.0804 Kg
4.	GLYCERYL STEARATE, PEG-100 STEARATE (CITHROL GMS)	2.5125 Kg
5.	CAPRYLIC/CAPRIC TRIGLYCERIDE (MYRITOL 318)	1.5075 Kg
6.	STEARYL ALCOHOL (LANETTE 18)	1.1055 Kg
7.	STEARIC ACID/PRISTERENE 9559	1.0050 Kg
8.	TOCOPHERYL ACETATE/MICROVIT E ACETATE	0.5025 Kg
9.	XANTHUM GUM/KELTROL 1000	0.1005 Kg
10.	SODIUM HYDROXIDE/SODU WODOROTELNEK CZ NAOH	0.1206 Kg
11.	LEXGARD O (CAPRYLYL GLYCOL)	0.3015 Kg
12.	FRAGRANCE TPF 1512 VITALITY (PERFUME)	0.4020 Kg

13.	NAB RHODUOLA EXTRACT 137360 (Consisting of RHODIOLA – 0.9% WATER – 69.1% & PENTYLENE GLYCOL – 30% (PENTYLENE GLYCOL, RHODIOLA)	0.1005 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

17	Case No.:17/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/01048/AM10/	RLA File :10/24/040/00144/AM10/	Lic.No/Date:1010038017 31.03.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.			

18	Case No.:18/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/01049/AM10/	RLA File :10/24/040/00145/AM10/	Lic.No/Date:1010038023 31.03.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.			

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Case No.:19/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
HQ File :01/83/050/01050/AM10/	RLA File :10/24/040/00146/AM10/	Lic.No/Date:1010038031 31.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/03/09-10 dt. 14.9.2010 stating that the weighted average yield comes to 12.02% whereas the firm has applied at 15% yield, the Committee decided to approve the case at 15% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	42.843 MT	Light Black Pepper (Light Berries)	285.62 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

20	Case No.:20/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/01051/AM10/	RLA File :10/24/040/00147/AM10/	Lic.No/Date:1010038037 31.03.2010	Defer Date:20.10.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.

Case No.: 2/5/83-ALC1/2010	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status: Case Approved
HQ File :01/83/050/00067/AM11/	RLA File :03/95/040/00004/AM11/	Lic.No/Date:0310570512 21.04.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 20.9.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Wooden Moulding (jesso finish)	1 CBM

Import Item

S.No.	Description of Item	Quantity
1.	Finger Jointed Wood of Rel. Species	0.68 CBM
2.	Rough Cut Sawn Wood of Rel. Species	0.57 CBM
3.	Prepared Glue	105.0 Kg
4.	Hardner for Prepared Glue	0.5 Ltr.
5.	Calcium Carbonate	150.0 Kg
6.	Pigmented Colour	6.0 Kg
7.	Decorative Hot Stamping Foil	1.02 sq. mtr. /sq. mtr. content in export
8.	P.U Topcoat (black)	7.8 Kg
9.	P.U Topcoat (white)	3.1 Kg
10.	Hardner for P.U Topcoat black & white	5.46 Kg

The CIF value of import items at S.No.3,4,5,6,8,9 & 10 together should not exceed 15% of the FOB value.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 3/13/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status: Case Approved
HQ File :01/83/050/00192/AM11/	RLA File :33/24/040/00003/AM11/	Lic.No/Date:3310015345 21.04.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/11/2010/Ch.II dated 30.8.2010, the Committee decided to approve the case as under:-

22	Export Item	Qty.	Import Item	Qty.
	Clodinafop Propargyl 240 G/L EC	1 Kg	1. R-Hydroxyphenoxy Propionic Acid 2. 50Chloro-2, 3-difluoropyridine 3. Cloquintocet mexyl 4. Solvesso 200 (Aromatic Solvent) 5. Solvesso 150 ND (Aromatic Solvent)	0.182 Kg 0.150 Kg 0.065 Kg 0.250 Kg 0.175 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

23	Case No.:4/5/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00069/AM11/	RLA File :09/24/040/00026/AM11/	Lic.No/Date:0910041757 22.04.2010	Defer Date:20.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.10.2010.				

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Case No.:6/5/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
HQ File :01/83/050/00071/AM11/	RLA File :09/24/040/00264/AM09/	Lic.No/Date:0910041767 22.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 20.9.2010, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	MG Triplex Board	100 MT	
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Wood Pulp	94.656 MT	
2.	Clay	0.218 Kg	
3.	Latex (SBR) 50% DRC	0.0364 MT	
4.	Starch	2.15 MT	

5.	Poly Kraft paper/Wrapper	As per packing policy or as applied for whichever is less
6.	Core Pipes	- do -
7.	Stretch Film	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

25	Case No.:11/5/83-ALC1/2010	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00076/AM11/	RLA File :04/24/040/00007/AM11/	Lic.No/Date:0410113329 23.04.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda. The Committee noted that the value addition given by the firm is only 20%, even after 2 stage-process, whereas the value addition prescribed under SION A-3638 is 30% minimum. It was decided to issue D/L to firm asking to explain the position. D/L issued on 10.8.2010. Accordingly the case may be re-listed on 20.10.2010			

26	Case No.:12/5/83-ALC1/2010	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00077/AM11/	RLA File :04/24/040/00008/AM11/	Lic.No/Date:0410113330 23.04.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda. The Committee noted that the value addition given by the firm is only 20%, even after 2 stage-process, whereas the value addition prescribed under SION A-3638 is 30% minimum. It was decided to issue D/L to firm asking to explain the position. D/L issued on 10.8.2010. Accordingly the case may be re-listed on 20.10.2010			

27	Case No.:15/5/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
	HQ File :01/83/050/00080/AM11/	RLA File :03/94/040/00047/AM11/	Lic.No/Date:0310571368 27.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.Nil dated 18.9.2010, the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
1) Superstar Maintenance Salt (Chrome Plating Salts) containing 99% of Chromic Acid	1 Kg	Chromic Acid	0.990 Kg
2) Superstar Make up Salt (Chrome Plating Salts) Containing 99% of Chromic Acid	1 Kg	Chromic Acid	0.990 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	Case No.:1/9/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00121/AM11/	RLA File :03/94/040/00134/AM11/	Lic.No/Date:0310575232 20.05.2010	Defer Date:20.10.2010
	Decision :The Committee considered the case as per agenda. On the basis of written comments dt. 22.9.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Manufacturing process in detail 2. Clarification regarding different wastage for different raw material since the process seems to be mixing process. 3. Material balance between import and export in terms of pigment and solid resin 4. % pigment + %solid resin content in export 5. % solid resin content in PU Binder & Nitro Cellulose (Binder) A reminder was issued on 19/10/2010 Accordingly the case may be re-listed on 20.10.2010.			

29	Case No.:4/9/83-ALC1/2010	Party Name:KAYSONS TRADE HOUSE.,	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00124/AM11/	RLA File :03/94/040/01091/AM10/	Lic.No/Date:0310575441 21.05.2010	Defer Date:20.10.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10/8/2010 issued by this office. A reminder was issued on 19/10/2010. Accordingly the case may be re-listed on 20.10.2010..			

30	Case No.:8/9/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00128/AM11/	RLA File :03/95/040/00097/AM11/	Lic.No/Date:0310575648 24.05.2010	Defer Date:20.10.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 24/6/2010 by Deptt. of C&PC (PC.Div.) . Reminder dated 7.9.2010 issued by this office. Accordingly the case may be re-listed on 20.10.2010.			

	Case No.:5/9/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
	HQ File :01/83/050/00125/AM11/	RLA File :03/94/040/00113/AM11/	Lic.No/Date:0310575825 25.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/59/2010/Ch.II dated 25.8.2010, the Committee decided to approve the case as under:-			

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Export Item	Qty.	Import Item	Qty.
Spearmint Farwest Scotch (PD 505700) IND 1274 Blend containing 15% of Natural Oil of Spearmint Farwest Scotch (Type P0206999) 4% of Natural Oil of Spearmint Midwest Scotch (Type P0201001) 30% of L Carvone	1 Kg	1. Natural Oil of Spearmint Farwest Scotch (Type P0206999)	0.151 Kg
		2. Natural Oil of Spearmint Midwest Scotch (Type P0201001)	0.040 kg
		3. L Carvone	0.307 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	Case No.:9/21/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Deffered and Re-indexed
	HQ File :01/83/050/00339/AM11/	RLA File :30/24/040/00011/AM11/	Lic.No/Date:3010067334 07.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 20.10.2010.			

33	Case No.:1/13/83-ALC1/2010	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00190/AM11/	RLA File :26/24/040/00006/AM10/	Lic.No/Date:2610009159 16.06.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.10.2010.			

34	Case No.:2/13/83-ALC1/2010	Party Name:BILTUBE INDUSTRIES LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00191/AM11/	RLA File :31/24/040/00050/AM11/	Lic.No/Date:3110043619 16.06.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.9.2010.. The Committee decided to write a letter to firm/RLA for want of hard copy. A reminder issued on 19/10/2010. Accordingly the case may be relisted on 20.10.2010			

	Case No.:4/13/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
	HQ File :01/83/050/00193/AM11/	RLA File :03/95/040/00217/AM11/	Lic.No/Date:0310579201 17.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/10/2010/Ch.II dated 20.9.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
STERO HPLF (Containing 76% Tri Decyl Alcohol 6 mole ethoxylate and 14% of Lauryl Alcohol 2 mole propoxylate)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide 3. Lauryl Alcohol 4. Propylene Oxide	0.334 Kg 0.441 Kg 0.089 Kg 0.053 Kg
STEROQUAT 50 (Benzalkonium Chlorideb 50%)	1 Kg	Farmin DM 2465 (Alkyl Dimethyl Amine)	0.330 Kg
STERCOPOL 100609 (sodecanol 6 mole ethoxylate 9 mole propoxylate)	1 Kg	1. Iso Decanol 2. Ethylene Oxide 3. Propylene Oxide	0.170 Kg 0.285 Kg 0.564 Kg
STERCOPOL 100615 (sodecanol 6 mole ethoxylate 15 mole propoxylate)	1 Kg	1. Iso Decanol 2. Ethylene Oxide 3. Propylene Oxide	0.124 Kg 0.208 Kg 0.686 Kg
STERO CARE TN 20 (Sorbitan Mono Laurate 24 mole ethoxylate)	1 Kg	1. Sorbitan Mono Laurate 2. Ethylene Oxide	0.2517 Kg 0.7682 Kg
STERO CARE TN 80 (Polyethylene Sorbitan Mono Oleate)	1 Kg	1. Sorbitan Mono Oleate 2. Ethylene Oxide	0.256 Kg 0.763 kg
STERO CO 400 (Polyethylene Triglyceride Ricinoleic Acid 50 mole ethoxylate)	1 Kg	Ethylene Oxide	0.716 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status: Case Deferred
HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:20.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.			

Case No.: 6/13/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status: Case approved
HQ File :01/83/050/00195/AM11/	RLA File :03/94/040/00236/AM11/	Lic.No/Date:0310579374 17.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide

37	U.O.No.14010/59/2010/Ch.II dated 20.9.2010, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Spearmint Oil M08559 Containing 55.5% of L Carvone 8% of Spearmint Oil 60%	1 Kg	1. L Carvone 2. Spearmint Oil 60%	0.558 Kg 0.080 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.			

39	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.			

40	Case No.:9/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00198/AM11/	RLA File :10/24/040/00014/AM11/	Lic.No/Date:1010039131 21.06.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.			

41	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.			

	Case No.:12/13/83-ALC1/2010	Party Name:INDO COLCHEM LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HO File :01/83/050/00201/AM11/	RLA File :08/24/040/00304/AM10/	Lic.No/Date:0810089866	Defer

42			21.06.2010	Date:20.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 20.10.2010.			

43	Case No.:15/13/83-ALC1/2010	Party Name:AURAMINE DYESTUFF PVT. LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00204/AM11/	RLA File :08/24/040/00093/AM11/	Lic.No/Date:0810089872 21.06.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA. and firm. A letter issued to firm/RLA on 19.10.2010. Accordingly the case may be relisted on 20.10.2010			

44	Case No.:16/13/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00205/AM11/	RLA File :04/24/040/00038/AM11/	Lic.No/Date:0410114813 22.06.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 20.10.2010.			

45	Case No.:17/13/83-ALC1/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00206/AM11/	RLA File :03/95/040/00205/AM11/	Lic.No/Date:0310579883 22.06.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. A letter has been issued on 19.10.2010. Accordingly the case may be relisted on 20.10.2010			

Case No.:19/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
HQ File :01/83/050/00208/AM11/	RLA File :05/24/040/00114/AM11/	Lic.No/Date:0510266704 23.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 23.6.2010, the Committee decided to approve the case as under:- <u>Export Item</u> -			
S.No.	Description of Item	Quantity	
1.	GG LACQUER PERFECTION EYE LINER – VINYL	100 Kg	

BLACK

Import Item

S.No.	Description of Item	Quantity
1.	PREMIX GIORDANI GOLD LACQUER PERFECTION EYELINER – VINYL BLACK	100.500 Kg
2.	BARREL + WIPER (GGLP EYELINER) (Rel. Size)	Net + 0.5%
3.	CAP+APPLICATOR (GGLP EYELINER) (Rel. Size)	Net + 0.5%
4.	CARTON (GGLP EYELINER) (Rel. Size)	Net + 0.5%
5.	BASE LABEL GG LP EYELINER)	Net + 1%

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:23/13/83-ALC1/2010

Party Name:SILVER OAK LABORATORIES
PVT.LTD.Meet No/Date:25/83-ALC1/2010
22.09.2010Status:Case
Approved

HQ File :01/83/050/00212/AM11/

RLA File :05/24/040/00118/AM11/

Lic.No/Date:0510266708
23.06.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 23.6.2010, the Committee decided to approve the case as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	DAILY HAND CREAM	100 Kg

Import Item

S.No.	Description of Item	Quantity
1.	TUBE DAILY HAND CREAM (Rel. Size)	Net + 0.5%
2.	(CITHROL GMS 0402) GLYCERYL STEARATE SE	1.0050 Kg
3.	SWEET ALMOND OIL REFINED PhEur (LORCOS) /PRUNUS AMYGDALUS DULCIS	0.3015 Kg
4.	STEARIC ACID (PRISTERENE 9559)	0.2010 Kg
5.	TOCOPHERYL ACETATE (MICROVIT E ACETATE/VITAMIN E ACETATE)	0.0101 Kg
6.	SODIUM HYDROXIDE (SODU WODOPOTELNEK CZ NAOH)	0.0201 Kg

7.	SYNTH. PERF. COMP. 196640 SOFT ALMOND (PERFUME)	0.2010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

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Case No.:24/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
HQ File :01/83/050/00213/AM11/	RLA File :05/24/040/00119/AM11/	Lic.No/Date:0510266711 23.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 23.6.2010, the Committee decided to approve the case as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	North for Men Fairness Lotion	100 Kg

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Import Item

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S.No.	Description of Item	Quantity
1.	TUBE NORTH FOR MEN MOISTURISER FAIRNESS LOTION (Rel. Size)	Net + 0.5%
2.	PHENONIP XB (PHENOXYETHANOL, METHYLPARABEN, PROPYLPARABEN, ETHYLPARABEN)	0.60300 Kg
3.	DISODIUM EDTA	0.08040 Kg
4.	GLYCERYL STEARATE, PEG-100 STEARATE (CITHROL GSM)	2.51250 Kg
5.	CAPRYLIC/CAPRIC TRIGLYCERIDE (MYRITOL 318)	1.50750 Kg
6.	STEARYL ALCOHOL (LANETTE 18)	1.10550 Kg
7.	STEARIC ACID/PRISTERENE 9559	1.00500 Kg
8.	TOCOPHERYL ACETATE/MICROVIT E ACETATE	0.50250 Kg
9.	XANTHUM GUM/KELTROL 1000	0.10050 Kg
10.	SODIUM HYDROXIDE/SODU WODOROTELNEK CZ NAOH	0.12060 Kg
11.	LEXGARD O (CAPRYLYL GLYCOL)	0.30150 Kg
12.	FRAGRANCE TPF 1512 VITALITY (PERFUME)	0.40200 Kg

13.	NAB RHODUOLA EXTRACT 137360 (Consisting of RHODIOLA – 0.9%, WATER – 69.1% & PENTYLENE GLYCOL – 30%)	0.10050 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

49	Case No.:1/17/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00279/AM11/	RLA File :10/24/040/00017/AM11/	Lic.No/Date:1010039463 16.07.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.			

50	Case No.:2/17/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00280/AM11/	RLA File :02/24/040/00043/AM11/	Lic.No/Date:0210145156 16.07.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 20.10.2010.			

51	Case No.:4/21/83-ALC1/2010	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00334/AM11/	RLA File :05/24/040/00166/AM11/	Lic.No/Date:0510270300 11.08.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 22.9.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Net content of each type of rubber in the export product Accordingly the case may be re-listed on 20.10.2010.			

52	Case No.:1/21/83-ALC1/2010	Party Name:EMAMI LIMITED,	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00331/AM11/	RLA File :02/24/040/00079/AM11/	Lic.No/Date:0210146357 12.08.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 20.10.2010			

Case No.:2/21/83-ALC1/2010	Partv Name:EMAMI LIMITED.	Meet No/Date:25/83-ALC1/2010	Status:Case
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53			22.09.2010	Deferred
	HQ File :01/83/050/00332/AM11/	RLA File :02/24/040/00080/AM11/	Lic.No/Date:0210146363 12.08.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 20.10.2010			

54	Case No.:3/21/83-ALC1/2010	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00333/AM11/	RLA File :04/24/040/00110/AM11/	Lic.No/Date:0410116248 12.08.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.10.2010			

55

Case No.:6/21/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
HQ File :01/83/050/00336/AM11/	RLA File :05/24/040/00174/AM11/	Lic.No/Date:0510270439 12.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 20.9.2010, the Committee decided to approve the case as under:-

Export Item

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Ac per application

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Import Item

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S.No.	Description of Item	Quantity
1.	Printed Diary Blocks untrimmed (contain Printing paper Unocated 50-150 GSM)	51500 No. (7675 Kg)
2.	PVC Coated Paper (170 GSM – 240 GSM)	1.05 sq.mtr./sq.mtr. content in export
3.	Book Binding Board (1 mm to 4 mm)	1.05 Kg/Kg content in export
4.	Glue	1 Kg/100 Kg of paper used

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:7/21/83-ALC1/2010	Partv Name:CENTURY TEXTILES AND	Meet No/Date:25/83-ALC1/2010	Status:Case
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56		INDUSTRIES LTD	22.09.2010	Deferred
	HQ File :01/83/050/00337/AM11/	RLA File :02/24/040/00074/AM11/	Lic.No/Date:0210146524 16.08.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 20.10.2010.			

57	Case No.:8/21/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00338/AM11/	RLA File :02/24/040/00078/AM11/	Lic.No/Date:0210146525 16.08.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 20.10.2010.			

58	Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.			

59	Case No.:11/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00341/AM11/	RLA File :10/24/040/00038/AM11/	Lic.No/Date:1010039841 16.08.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.			

60	Case No.:12/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00342/AM11/	RLA File :10/24/040/00007/AM11/	Lic.No/Date:1010039845 16.08.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.			

61	Case No.:13/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00343/AM11/	RLA File :10/24/040/00008/AM11/	Lic.No/Date:1010039846 16.08.2010	Defer Date:20.10.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.

62	Case No.: 14/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00344/AM11/	RLA File :10/24/040/00009/AM11/	Lic.No/Date:1010039847 16.08.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.10.2010.			

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Case No.:17/21/83-ALC1/2010	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
HQ File :01/83/050/00347/AM11/	RLA File :03/95/040/00364/AM11/	Lic.No/Date:0310587883 16.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/81/2007/Ch.II dated 20.9.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Stannic Chloride 50% solution	1 Kg	Tin Ingots (99.5%)	0.235 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:15/21/83-ALC1/2010	Party Name:PRIMA CHEMICALS,	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status :Case Approved
	HQ File :01/83/050/00345/AM11/	RLA File :08/24/040/00155/AM11/	Lic.No/Date:0810091277 17.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/50/2010/Ch.II dated 21.9.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Solvent Yellow 93 (Cl No.48160)	1 Kg	1. 1-Phenyl 3-Methyl 5-Pyrazolone 2. Tri Ethyl Ortho Formate 3. Diethylene Glycol	1.00 Kg 0.532 Kg 0.200 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.: 16/21/83-ALC1/2010	Partv Name:ITC LIMITED	Meet No/Date:25/83-ALC1/2010	Status:Case
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65			22.09.2010	Deferred
	HQ File :01/83/050/00346/AM11/	RLA File :09/24/040/00101/AM11/	Lic.No/Date:0910043115 17.08.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.10.2010			

66	Case No.:1/25/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00435/AM11/	RLA File :09/24/040/00234/AM11/	Lic.No/Date:0910043491 10.09.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.10.2010			

67	Case No.:4/25/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00438/AM11/	RLA File :03/95/040/00409/AM11/	Lic.No/Date:0310592223 14.09.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.10.2010			

68	Case No.:2/25/83-ALC1/2010	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00436/AM11/	RLA File :05/23/040/00095/AM11/	Lic.No/Date:0510272734 14.09.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.10.2010			

69	Case No.:3/25/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00437/AM11/	RLA File :03/95/040/00408/AM11/	Lic.No/Date:0310592219 14.09.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.10.2010			

	Case No.:5/25/83-ALC1/2010	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Approved
	HQ File :01/83/050/00439/AM11/	RLA File :25/24/040/00008/AM11/	Lic.No/Date:2510002977 14.09.2010	Defer Date:

70	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/59/2008/Ch.II dated 25.8.2010, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Modified Starches (Brand Polysol HT, Pregel Starches Dextrid, Drilling Starches, Flotrol Modified Starches with Moisture 9% maximum)	1 Kg	Potato Starch Moisture 20% Maximum	1.05 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

71	Case No.:6/25/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:25/83-ALC1/2010 22.09.2010	Status:Case Deferred
	HQ File :01/83/050/00440/AM11/	RLA File :10/24/040/00035/AM11/	Lic.No/Date:1010040117 15.09.2010	Defer Date:20.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.10.2010			

Date:07.10.2010
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer